

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 3285/2018

This the 04th day of January, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)

Tanmoy Singh, PRT Group B
S/o SH. Nandalal Singh, Aged 26 years,
R/o village Sarapally, Chuanpur
P.O. Chaltia, P.S. BErhampore,
Distt. Murshidabad (West Bengal). Applicant

(By advocate: Mr. Harsha Vinay for Ms. Charu Mathur)

Versus

1. Union of India
Through Secretary, Ministry of Human
Resource Development,
Government of India,
New Delhi

2. Kendriya Vidyalaya Sangathan
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi
Through Commissioner

3. Central Board of Secondary Education,
Shiksha Kendra, 2, Community Centre,
Preet Vihar, Delhi
Through Chairman

4. National Council for Teacher Education,
Hans Bhgawan, Wing-II
1, Bahadur Shah Zafar Marg,
New Delhi
Through Chairman

....Respondent

(By Advocate: Ms. Rashmi B. for R- 1 and 2
Mr. Karan Sharma with Mr. Mohit for R-4)

ORDER (ORAL)

By Hon'ble Ms. Nita Chowdhury, Member (A),

MA No.4130/2018

When the matter is taken up, learned proxy counsel for the applicant submits that the respondents have already given him reliefs, prayed for in the present OA and he filed MA No. 4130/2018 for withdrawal of the OA.

2. In view of the submission of the learned counsel for the applicant, the MA is allowed, and the OA is dismissed and disposed off, as having become infructuous. No costs.

**(S.N. Terdal)
Member (J)**

**(Nita Chowdhury)
Member (A)**

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